



2026:AHC:23822

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1584 of 2026

Ex. Nk Somnath Mishra

.....Petitioner(s)

Versus

Union Of India And 5 Others

.....Respondent(s)

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Counsel for Petitioner(s) : Shubhranshu Pandey

Counsel for Respondent(s) : A.S.G.I., Ajay Kumar Gautam, C.S.C.

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Sudhanshu Pandey, learned counsel for the writ petitioner and Sri Ajay Kumar Gautam, learned counsel for the respondents.
2. A preliminary objection has been raised by learned counsel for the respondents that the writ petitioner has an alternative remedy while approaching Armed Force Tribunal having territorial jurisdiction over the matter particularly when the writ petitioner is a member of the Armed Force being Ex Naib.
3. Learned counsel for the writ petitioner could not dispute the said fact.
4. Interference is declined, the writ petition stands **disposed of** leaving it open to the writ petitioner to approach the Armed Force Tribunal.
5. Instructions filed today are taken on record and marked as Appendix 'A'.

**(Vikas Budhwar,J.)**

**February 4, 2026**

Rajesh